

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.420**  
**CP/ 122A/424/ND/2019**

**IN THE MATTER OF:**

Hiren K Sagar	...	Applicant
Versus		
Unitech Ltd.	...	Respondent

**Order under Section 424.**

**Order delivered on 19.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Siddharth Batra, Adv.

**ORDER**

The application filed under Section 420 of the Companies Act, 2013 read with Rule 154 and Rule 11 of NCLT Rules, 2016 for rectification/clarification of order dated 16.03.2023 passed by this Tribunal wherein inadvertently a wrong statement was made by the Counsel for the Respondent. We have heard the submissions made by the Ld. Counsel appearing for Unitech Ltd. and perused the contents of the application. The Ld. Counsel has also submitted that the copies of the application have been forwarded to those applicants whose email IDs are with them.

Upon hearing the submissions made by the Ld. Counsel for the Unitech Ltd. and also having gone through the contents of the application and prayers made therein, prayers a) and b) are allowed.

Having heard the Ld. Counsel for the Unitech Ltd. specifically prayer 'C' and also some of the Applicants who participated through Video Conferencing, this Tribunal declares that all the matters are 'sine die' until the order of moratorium is vacated by Hon'ble Supreme Court of India or any other order is passed by Hon'ble Supreme Court in the interest of the Applicants.

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**